NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH

CP (IB) NO. 53/Chd/Hry/2017

In the matter of:

M/s. SRJ Peety Steels Pvt. Ltd. ... Petitioner/Operational Creditor

Vs.

POSCO Engineering and Construction India Pvt. Ltd.

...Respondent.

Present:

Mr. J.S Bhatia and Mr. Gaurav Mankotia, Advocates

for applicant/operational creditor.

Mr. Vivek Sharma, Advocate for the respondent.

The petitioner has filed application with the compliance affidavit of Mr. J.S.Bhatia, Advocate. The original certificate from HDFC Bank has been handed over. The same be taken on record.

Learned counsel for respondent seeks time to file reply/objections. The matter be fixed for arguments for 04.09.2017. Reply/objections, if any, be filed at least a day before the date fixed with copy advance to the counsel opposite.

SIL

(Justice R.P. Nagrath) Member (Judicial)

August 23, 2017